

PROF. VENKATESHWARLU UMAREDDY: The recommendations of the 'Abid Hussain Committee' to ameliorate the living conditions of the handloom weavers have also not been implemented. The handloom weavers are unable to exist in their traditional occupation of weaving since the textile industry has become highly competitive.

During the past three years, the price of Dyes, Yarn and Chemicals have increased by 300 per cent which is throwing several handloom weavers out of their occupation. Under the present distressed conditions of the handloom weavers, I urge upon the Government to start a separate Handloom Corporation on par with the commodity boards and Cotton Corporation, so that a greater attention can be paid to the handloom sector. In addition there should be a dual pricing policy of inputs in weaving occupation and subsidy should be extended to the handloom weavers. Further, the handloom sector and textile industry may be separated and brought under different ministries to have a greater and special emphasis on the handloom sector.

I further urge upon the Government to extend ex-gratia to the families of the deceased to save from starvation and save the handloom weaving occupation and weavers to continue in their traditional occupation. Thank you.

[Translation]

SHRI. DAU DAYAL JOSHI (Kota): Mr. Speaker, Sir, a reception in honour of the hon. Deputy Speaker, Shri. Mallikarjunaiah was arranged in the premises of Gymkhana Club. It was arranged by some organisations of Delhi. The programme was arranged in Cottage No.3. I would not say

anything about this cottage No.3. As soon as I entered the main entrance gate, a Sikh named Jeet Singh rushed towards me. He asked me where I was going. I told him humbly that I am an M.P. and I have been invited to this programme, and journalists and Members of Parliament are also coming to participate. I may, please, be allowed to join. He said, "No" and further he said that a person wearing dhoti-kurta cannot enter this Gymkhana Club(Interruptions).... I requested him that I am a Member of Parliament, why can't I enter this Gymkhana Club? Even after 40 years of independence, people clad in dhoti-kurta won't be permitted to enter such a Club. I was disheartened and returned after being insulted. I was told that if I had come in a suit or pants and bush-shirt, then alone I would have been allowed because people clad in dhoti kurta are not allowed to go in. Thereafter, when I was coming out after being insulted, one of my colleagues representing Jhansi constituency, Shri. Rajendra Agnihotri alighted from his car. I interrupted him and told him that since he was in Kurta-pyjama he could not go inside. He asked me how was it possible. When he went on I also accompanied him and his secretary came and said that the people clad in dhoti-kurta won't be permitted to go inside the premises. I said that it was the reception ceremony of Shri. Mallikarjunaiah, we may please be allowed to go inside.. (interruptions). It is a question of privilege.....(Interruptions).

SHRI. LAL K. ADVANI(Gandhi Nagar): Mr. Speaker, Sir, with regard to the problem discussed by Shri. Dau Dayal Joshi, I believe that the whole House is of the opinion that the rules followed in all the courts and clubs are the same for the last 44 years and these are in existence since the British Rule. Some rules were framed at that time which are being followed till now. According to those rules, anybody clad in dhoti-kurta will not be permitted entry. Even if we wear western dresses we would not be permitted and no

body is going to accept it. All of us are of the opinion and I personally believe that these rules should be amended (*Interruptions*).

SHRI. RAM VILAS PASWAN(Rosera): Mr. Speaker, Sir, the issue raised by Shri. Advani is a violation of the fundamental right enshrined in our constitution. According to the Constitution of India, nobody can be prevented from going to any place. If a person is prevented from visiting any place on the basis of caste, religion and attire, it is the violation of his fundamental right. We would like to request the Government that if there is any restriction on such an entry.....(*Interruptions*) where there is any such type of restriction it should be done away with so that the entry is possible for everybody. This matter has been taken up in the Parliament also and the Government has given its reply to the question also.

SHRI. GEORGE FERNANDES (Muzaffarpur): Mr. Speaker, Sir, I am aware of the fact that many clubs are located in private premises and not in public places. If constitution is to be associated with it, then it can be looked into in future. But the natives or locals the so-called Englishmen who are fond of English dresses, the representatives of people or any person of this country is prevented to participate in a public function does not involve anything that cannot be tolerated. It has happened in Calcutta. This practice was prevalent in Calcutta Club, that a person wearing a 'dhoti' was not permitted to go inside.....

[*English*]

SHRI. SOMNATH CHATTERJEE (Bolpur): In the Calcutta Club, once a Judge was not allowed to enter.

[*Translation*]

SHRI. GEORGE FERNANDES: The judge took up this question there. Our people

entered and later on the Club changed its rules.

SHRI. LAL K. ADVANI: And what happened with painter Hussain....

SHRI. GEORGE FERNANDES: That is what happened in the Wellington Club of Bombay, one cannot enter if he is clad in dhoti. A renowned painter M.F. Hussain went there barefooted and the practice continued at various places. I will tell Shri. Dau Dayal Joshi and all others that if the local English-fashioned people prevent us from entering this Parliament House and the rules are not altered, some people may have to take recourse to civil disobedience. There is no other alternative.

[*English*]

SHRI. SAIFUDDIN CHOUDHURY (Katwa): Sir, the Delhi Gymkhana Club may be a private Club and what should be their rule we cannot say anything about this. But as they rent out that Club for public functions, how can they prevent any invitee from entering the Club in any dress that he likes?

Now, I do not know whether this House has any judicial authority to pronounce any judgment on them. But I very much wish that there will be some authority in the country who will say that the management of this Club, the suited-booted people, be ordered to wear dhoti and Kurta as penance for what they have done(*Interruptions*).

SHRI SOMNATH CHATTERJEE: It must be a Government land, it must be a lease of the Government property they are having. (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI. RANGARAJAN KUMARAMANGALAM): Mr. Speaker, Sir, it

is unfortunate that after so many years of Independence we still have a situation where in a Club—whether it is private or not is not the issue—a person who has been invited for a function is prohibited from entering because he is wearing what we consider a national dress. If you wear a suit which is unfortunately a lounge suit or some other suit, it is really not our dress, it is something which we have brought from abroad.

SHRI. JASWANT SINGH (Chittorgarh): It can be a bathing suit.

SHRI. RANGARAJAN KUMARAMAN-GALAM: Yes, that is true, even bathing suits may be permitted in clubs, it is rather unfortunate. But unfortunately, the constitution has a Fundamental Right which prohibits discrimination of this type only in public places. In private places it is not a Fundamental Right that we can exercise. However, I am sure there must be other means by which, when this whole House unanimously feels revulsion to such methods of behavior and restrictions, we can impress upon the Gymkhana Club that they should give up this particular mode and the Government will definitely look into it.

MR. SPEAKER: I am going to the other matters because we have already taken one-and-half hours.

Now, Papers to be Laid on the Table of the House.

13.40 hrs.

PAPERS LAID ON THE TABLE

Annual Report of Narmada Control Authority for 1989-90 and Statement for delay in Laying those Papers etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI. K.C. LENKA): Sir, on behalf of Shri. V.C. Shukla,

I beg to lay on the Table—

(1). A copy of the annual Report (Hindi and English versions) of the Narmada Control authority for the year 1989-90 along with audited Accounts.

(2). A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above [Placed in library sec. No. LT - 615/91].

(3) A statement (Hindi and English versions) (1) correcting the reply given on the 18th July, 1991 to Unstated Question No. 354 by Shri. V. sobhanadreeswara . regarding Pulichintala Balancing Reservoir Project of Andhra Pradesh and (ii) giving reasons for delay in correcting the reply. [placed in library sec. No. LT - 616/91].

Notification under Delhi Municipal Corporation Act, 1957

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI. M.M. JACOB): Sir, I beg to lay on the table a copy of the Notification No. U.14011/160/89-Delhi (Hindi and English versions) published in Delhi Gazettee dated the 4th September, 1991 making certain amendments to the Notification No. U.14011/160/89-Delhi dated the 6th January, 1990 issued under section 490 of the Delhi Municipal Corporation Act, 1957. [Placed in library. Sec. No. LT 617/91].

Statement Explaining Reasons for not Laying in Time the Annual Report and Audited Accounts of Madhya Pradesh State Dairy Development Corporation Ltd. Bhopal for 1983-84.

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI. K.C. LENKA): Sir, I beg to lay on the Table a statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and audited Accounts of the Madhya